

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2999
ANSWERED ON:29.08.2013
PANNA AIRSTRIP
Scindia Smt. Yashodhara Raje

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of airstrips in the country which are capable for air services, State-wise;and
- (b) the airstrips which are demanded by the State Government of Madhya Pradesh to be transferred so that the State Government could make them capable for air services;
- (c) whether Panna air strip is registered in revenue records in the name of Department of Aviation, Government of Madhya Pradesh;
- (d) if so, whether the said air strip has been transferred to the Government of Madhya Pradesh by the Ministry of Civil Aviation;and
- (e) if not, the time by which it is likely to be done?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a): There are 96 operational airports/airstrips/civil enclaves maintained and managed by Airports Authority of India (AAI). State-wise details of these airports are at Annex-I.
- (b): State Government of Madhya Pradesh has requested AAI for transfer of the airstrips located at Panna, Satna and Khandwa to the State Government.
- (c): The ownership of Panna Airstrip is claimed by the State Government of Madhya Pradesh on the basis of revenue records. However, the Panna airstrip has been listed as Civil Aviation Department (CAD) airport in Aeronautical Information Circular (AIC) No. 18/1986 and was transferred thereafter to the Directorate General of Civil Aviation (DGCA) and then to the National Airports Authority and later on to AAI as per the provisions of AAI Act.
- (d)&(e): The modalities for transfer of Panna Airstrip from AAI to the State Government of Madhya Pradesh is being finalized in consultation with AAI and the State Government. No definite time frame can be drawn at this stage.